

ITEM NO.24

COURT NO.4

SECTION IV-B

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s).6950-6953/2024

(Arising out of impugned final judgment and order dated 07-03-2024 in CWP-(PIL) No.29/2024, CWP-(PIL) No.30/2024, CWP-(PIL) No.36/2024 and CWP-(PIL) No.42/2024 passed by the High Court of Punjab & Haryana at Chandigarh)

STATE OF HARYANA & ANR.

Petitioner(s)

VERSUS

UDAY PRATAP SINGH & ORS.

Respondent(s)

IA No.69901/2024 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT

IA No.69903/2024 - EXEMPTION FROM FILING O.T.

IA No.150415/2024 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES

IA No.93491/2024 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES

WITH

SLP(C) No.15407-15410/2024 (IV-B)

(IA No.152875/2024-INTERVENTION APPLICATION and IA No.150798/2024-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

Date : 02-08-2024 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SURYA KANT

HON'BLE MR. JUSTICE R. MAHADEVAN

For Petitioner(s) Mr. Tushar Mehta, Solicitor General

Mr. Lokesh Sinhal, Sr. A.A.G.

Mr. Akshay Amritanshu, AOR

Mr. Madhav Sinhal, Adv.

Mr. Samyak Jain, Adv.

Ms. Himanshi Shakya, Adv.

Mr. Nikunj Gupta, Adv.

Ms. Drishti Saraf, Adv.

Ms. Pragya Upadhyay, Adv.

Mr. Tushar Mehta, Solicitor General

Mr. Lokesh Sinhal, Sr. A.A.G.

Mr. Samar Vijay Singh, AOR

Mr. Madhav Sinhal, Adv.

Mr. Nikunj Gupta, Adv.

Ms. Himanshi Sakhya, Adv.

Ms. Sabarni Som, Adv.

Mr. Fateh Singh, Adv.
Mr. Aman Dev Sharma, Adv.

For Respondent(s) Mr. Gurminder Singh, AG Punjab, Sr. Adv.
Mr. Siddhant Sharma, AOR
Ms. Sheetal Dubey, Adv.
Ms. Pragya Patel, Adv.

Mr. Divyesh Pratap Singh, AOR

Mr. Aadil Singh Boparai, Adv.
Mr. Sumer Singh Boparai, Adv.
Mr. Abhishek Dubey, Adv.
Ms. Srishti Khanna, Adv.
Mr. Amarjeet Singh, AOR

Mr. Pardeep Kumar Rapria, Adv.
Mr. Paras Nath Singh, AOR
Mr. Rizwan Ahmad, Adv.
Mr. Shakeel Ahmad, Adv.
Mr. Pankaj Sheoran, Adv.

Mr. Tushar Manohar Khairnar, AOR
Mr. Vasu Ranjan Shandilya, Adv.

UPON hearing the counsel the Court made the following
O R D E R

1. Learned Solicitor General of India duly assisted by learned Sr. Additional Advocate General, State of Haryana and learned Advocate General for the State of Punjab are present and have been heard.
2. It is pointed out that some modalities are being worked out for compliance of para 4 of the order dated 24.07.2024. We have impressed upon them to suggest some common names for the purpose of constitution of an independent Committee suggested by us in para 1 of the said order. They have assured that by the next date of hearing, such an exercise will be undertaken.
3. Post the matter for hearing on 12.08.2024.
4. Interim arrangement to continue till further orders.

(SATISH KUMAR YADAV)
ADDITIONAL REGISTRAR

(PREETHI T.C.)
ASSISTANT REGISTRAR